

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).17879/2012

(From the judgment and order dated 24/05/2012 in CWP No.5153/2012 of
The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

RAJAN MITTAL & ORS.

Petitioner(s)

VERSUS

JATINDER SINGH & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned Judgment
and with prayer for interim relief)

Date: 31/05/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.S. RADHAKRISHNAN
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR
(VACATION BENCH)

For Petitioner(s)

Mr. P.S. Patwalia, Sr. Adv.
Mr. Aman Preet Singh Rahi, Adv.
Mr. Rahul Mangla, Adv.
Mr. Arvind Kumar Gupta, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice.

In the meantime, there shall be stay of
operation of the impugned judgment and interim
order dated 24.05.2012 passed by the High Court of
Punjab and Haryana at Chandigarh in C.W.P. No.5153
of 2012.

However, it is made clear that ultimately
if the petitioners' appointment as Medical
Officers is found illegal, then they will not get
the benefit of this order.

(NARENDRA PRASAD) (RENUKA SADANA)
COURT MASTER COURT MASTER